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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 574/2022**

**SIMRAN KANWAR**

.....Plaintiff

Through: Mr. Karan Nagrath, Ms. Nupur  
Kumar, Mr. Ambuj Tiwari & Mr.  
Arjun Nagrath, Advs.

versus

**ONKAR SINGH MARWAH & ORS.**

.....Defendant

Through: Mr. Varun Sarin, Mr. Kanak Bose,  
Ms. Parul Dutta and Ms. Babita  
Rawat, Advs. for D-1

Ms. Damini Chawla, Adv. for D-2  
& 3.

Mr. Abhay Narula, Adv. for D-4 &  
5 (Mob. No.9999821737 & E-mail:  
[abhey@narulaandassociates.com](mailto:abhey@narulaandassociates.com))

Mr. Ujas Kumar, Adv. for D-7  
(Mob. No. 9818685115).

None for D-6 & 8.

Right of D-6 & D-8 to file WS was  
already closed vide order dated  
16.11.2023.

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) SH. DEVENDER  
KUMAR GARG (DHJS)**

**ORDER**

**09.04.2024**

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**Proceedings are being conducted through hybrid mode.**

1. It is submitted that the matter is coming up for hearing before the Hon'ble Court on 23.07.2024.
2. Perusal of record shows that separate written statements and affidavit of admission/denial were already filed on behalf of defendant no.1, defendants no.2 & 3, defendants



no.4 & 5 and defendant no.7.

3. Perusal of record shows that replication was already filed on behalf of plaintiff qua defendant no.1, defendants no.2 & 3 and defendants no.4 & 5.
4. Right of plaintiff to file replication to written statement of defendant no.7 was already closed.
5. The present matter is at the stage of admission/denial of documents.
6. Ld. Counsel for plaintiff has submitted that affidavit of Ms. Simran Kanwar has already been filed in connected matter bearing CS(OS) 509/2022, in terms of para 12 of order dated 31.01.2024 passed by the Hon'ble Court.
7. Ld. Counsels for parties appearing today have submitted that affidavits of admission/denial of documents have already been filed on behalf of the defendants. They have further submitted that no document has been filed by the defendants in the present matter, therefore, affidavit of admission/denial is not required to be filed by plaintiff in the present matter.
8. Joint Document Schedule has not been filed.
9. Let Joint Document Schedule including hard copy of the same be filed at least two weeks before the next date.
10. Both the parties shall file hard copies of their documents at least two weeks before the next date.
11. Re-notify the matter for admission/denial of documents and further proceedings on **05<sup>th</sup> July, 2024**.

**DEVENDER KUMAR GARG (DHJS)**  
**JOINT REGISTRAR (JUDICIAL)**

**APRIL 9, 2024/v**

*Click here to check corrigendum, if any*